

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 161/GT/2026

Subject : Petition for revision of tariff of NLC Tamil Nadu Power Limited (1000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.

Petition No. 139/GT/2026

Subject : Petition for approval of tariff of NLC Tamil Nadu Power Limited (1000 MW) for the period from 1.4.2024 to 31.3.2029.

Petitioner : NLC India Limited

Respondents : TANGEDCO and others.

Date of Hearing : **27.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Ashutosh Shrivastava, Advocate, NTPC
Shri Harshit, Advocate, NTPC
Ms. Surbhi Kapoor, Advocate, NTPC
Ms. Anusha Nagarajan, Advocate, TNPDC
Ms. Aakanksha Bhola, Advocate, TNPDC

Record of Proceedings

The matter was called out for a hearing in virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the Respondent, KSEBL, had filed a reply to the Petition and that the Petitioner has filed its rejoinder to the said reply. The learned counsel for the Respondent, TNPDC, sought time to file its reply to the Petition.

3. The Commission, after hearing the parties, directed the Petitioner to file the following additional information, on an affidavit, after serving a copy on the Respondents, on or before **21.9.2026**:

Petition No. 161/GT/2026

- a) *For ACE claimed towards deferred works under Regulation 25(1)(f), provide supporting documents and the relevant package under which the cost towards balance payment of works has been incurred and provide the package-wise re-conciliation of the same against the approved cost under RCE.*
- b) *Decapitalization value for assets claimed under Regulations 25(2)(a) and 25(2)(c).*
- c) *Complete details and the amount envisaged for the work of implementation of ERP, as per original investment approval reconciling with Form-B.*



- d) *Revised Form-11 reflecting the opening balance, additions and closing balance and average of the Gross Block for each year during the period 2019-24. The Petitioner is also directed to re-compute the Weighted Average Rate of Depreciation based on the average Gross Block for the respective year and furnish the revised calculations accordingly.*
- e) *Value of stock for opening quantity of coal for the months Oct18 - Dec18.*
- f) *Revised Form 15A for secondary fuel prescribed at Annexure-I (Part I) of the regulations, in Excel form, to be provided linking all the details, duly certified by the auditor.*

Petition No. 139/GT/2026

- g) *Revised Form 15A for secondary fuel prescribed at Annexure-I (Part I) of the regulations, in Excel form, to be provided linking all the details, duly certified by the auditor.*

- 4. The Respondents are permitted to file their respective reply on or before **5.10.2025** after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **13.10.2026**.
- 5. The Petition shall be listed for hearing on **27.10.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

